

30.08.2021	CORAM : HIS HONOUR THE SPECIAL JUDGE PRASHANT R. SITRE, (C.R. NO.26)
RA 312/21	SPP Mr. Gonsalves for the NIA is present. SP Mr. Vikram Khalate and PI Aher for the NIA are present. Accused Sachin Waze is produced from JC. Adv. Mr. Pasbola @ Adv. Mr. Sajal Yadav @ Adv. Ms. Aarati Kalekar for accused Sachin Waze are present.
<u>Exh.102</u>	Pursis filed by the Adv. Pasbola for change of hospital from Kokilaben Ambani Hospital to S.S. Hospital & Research Centre. <b><u>O-Seen and filed.</u></b>
	<p>Heard both sides at length on Exh.94. FRSR, following order is passed below Exh.94 :- <b><u>ORDER -</u></b></p>
	<ol style="list-style-type: none"> <li>1. Application, Exh.94 in NIA RA 312 of 2021 is allowed.</li> <li>2. Permission is granted to the advocate for the accused Sachin Waze and family members of the accused Sachin Waze to provide home food to the accused Sachin Waze, for a period of 60 days from the date of order.</li> <li>3. The home food to be provided to the accused Sachin Waze, as per the advice of the doctor.</li> <li>4. The above said home food must be provided by the family members of the accused Sachin Waze or his advocate to the Jail authority and the Jail authority to hand over the same to the accused Sachin Waze.</li> <li>5. The Jail authority is directed to follow the protocols, rules and regulations and the provisions of the Jail Manual, considering the Covid Pandemic.</li> <li>6. The Jail authority shall make necessary arrangements accordingly.</li> <li>7. Application, Exh.94 is disposed off accordingly.</li> </ol>
	<p>Heard both sides at length on Exh.95. FRSR, following order is passed below Exh.95 :- <b><u>ORDER -</u></b></p>
	<ol style="list-style-type: none"> <li>1. Application, Exh.95 in NIA RA 312 of 2021 is allowed.</li> <li>2. The Superintendent, Taloja Jail is directed to take the accused Sachin Waze to S. S. Hospital &amp; Research Centre, Pavanputra Enclave, Opp. Jain temple, Thane Bhiwandi Road, Village Kalher, Bhiwandi - 421302, for his medical treatment.</li> <li>3. In case if the accused is admitted, the Superintendent, Taloja Jail to file a report regarding the same to this court, forthwith.</li> <li>4. In every 15 days, the Superintendent, Taloja jail is directed to submit the medical certificate of the accused and to file report in this regard, to the court.</li> <li>5. In every 15 days, the applicant/accused or his advocate is directed to file, before this court, the medical certificate and medical papers of the</li> </ol>

- treatment taken by accused Sachin Waze.
6. In every 15 days, the IO, NIA is also directed to file a detailed report in this regard.
  7. The expenses of the treatment are to be borne by the applicant/accused Sachin Waze.
  8. Application, Exh.95 is disposed off accordingly.

Matter is already adjourned to 04/09/2021 for remand report.  
Authenticated copy of roznama be provided to both the sides.

**Special Judge**

30.08.2021	CORAM : HIS HONOUR THE SPECIAL JUDGE PRASHANT R. SITRE, (C.R. NO.26)
MA 1102/2021	<p>SPP Mr. Gonsalves for the NIA is present.  SP Mr. Vikram Khalate and PI Aher for the NIA are present.  Accused Sachin Waze and accused Sunil Mane are produced from JC.  Adv. Mr. Pasbola @ Adv. Mr. Sajal Yadav @ Adv. Ms. Aarati Kalekar for  accused Sachin Waze are present.  Counsel Mr. Vaibhav Bagade @ Adv. Mr. Hemant Ingale for the accused  Sunil Mane are present.  Reply to MA filed by Adv. Mr. Sajal Yadav. <b>Order – Seen.</b>  Written submissions filed by Adv. Mr. Vaibhav Bagade.  <b>Order – Seen and filed.</b>  Heard both sides at length and also perused the documents filed on  record.  FRSR, following order is passed :-  ORDER -  1. Miscellaneous Application no.1102 of 2021 is hereby rejected.  2. Miscellaneous Application no.1102 of 2021 is disposed off accordingly.</p> <p>Authenticated copy of roznama be provided to both the sides.</p>

Exh.2Exh.3

Special Judge